

in Shimla district, Himachal Pradesh (H.P.) and LPG has not been supplied to people for last 3-4 months;

(b) if so, the time by which Government would supply adequate quantities of LPG there; and

(c) whether it is also a fact that gas agency at Chirgaon is not supplying gas properly and gas cylinders are being used openly for commercial purposes in Rohru-Chirgaon and the common man is not getting gas supply?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that at present, there is no shortage of LPG in the State of Himachal Pradesh, including Rohru-Chirgaon market and LPG supplies to distributors are being made by the OMCs, in accordance with the genuine demand of customers registered with the LPG distributors.

(c) Indian Oil Corporation Limited (IOC) has reported that M/s. Himachal Pradesh State Civil Supplies Corporation Limited (HPSCSCL), a Public Sector Undertaking under the State Government of Himachal Pradesh, caters to the customers of Rohru and Chirgaon market. A new LPG distributorship was commissioned at Chirgaon on 03.11.2011 to whom around 500 domestic LPG customers were transferred to the said distributorship. At present, the genuine demand of the customers registered with the new distributorship at Chirgaon is being met. The demand of balance customers of Chirgaon is being met from the distributorship, operating at Rohru and there is no reported backlog.

During the last one year, no complaint relating to use of domestic LPG cylinders for commercial purposes have been reported at Rohru-Chirgaon markets.

Pending dues of Air India with oil companies

2299. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the arrears/dues with Air India on account of fuels to all oil companies as on today;

(b) whether it is a fact that oil companies have threatened Air India to stop supply of further fuels due to non-payment of dues;

(c) if so, whether Government has taken any initiative on this matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) As on 30.11.2011, total dues outstanding on account of Aviation Turbine Fuel (ATF) supplied to Air India by Public Sector Oil Marketing Companies (OMCs) is

Rs. 4170.50 crores. Company-wise detail of outstanding dues with Air India is given below:—

(Rs. in crores)

Name of the OMC	Total outstanding excluding interest	Cumulative interest	Total outstanding including interest	Total overdue outstanding including interest
Indian Oil Corporation Ltd. (IOCL)	2380.08	423.43	2803.51	1996.00
Bharat Petroleum Corporation Ltd. (BPCL)	635.08	92.73	727.81	570.04
Hindustan Petroleum Corporation Ltd. (HPCL)	573.01	66.17	639.18	442.43
TOTAL:	3588.17	582.33	4170.50	3008.47

(b) OMCs have reported that they had requested Air India for payment of dues, failing which they could take appropriate action for recovery of dues, including restriction of supplies.

(c) and (a) The Government has decided to extend credit facility of three months on ATF supplies to provide Air India with some time in order to complete its financial restructuring exercise which is currently going on. Accordingly, this Ministry has advised the Public Sector OMCs to extend three months credit to Air India, while protecting their commercial interests.

Kerosene quota for Outboard Mechanised Engine Vessels

2300. DR. MANOHAR JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has taken steps to give kerosene quota other than PDS for operation of Outboard Mechanised Engine Vessels to Maharashtra;

(b) if so, the details thereof;

(c) whether Government has considered the criterion of weaker sections of fishing community; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) A request from the State Government of Maharashtra was